

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1261/96

Date of Order: 26/11/96

BETWEEN :

K.Venkata Ramana

.. Applicant.

AND

1. Union of India, rep. by the  
Chief Postmaster-General,  
A.P.Circle, Hyderabad-1.
2. The Postmaster-General,  
Kurnool Region, Kurnool-5.
3. The Supdt. of Post Offices,  
Tirupati Divn., Tirupati-1.
4. P.R.Mohana Krishna Gupta,  
R/o Vyasashramam, Yerpedu,  
Chittoor Dist.

.. Respondents.

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Counsel for the Applicant

.. Mr.Y.Appala Raju

Counsel for the Respondents

.. Mr.N.R.Devraj

.. Mr.K.L.Narasimha  
for R-4.

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O.A.No.1261/96

Date of Order: 26.11.96

JUDGEMENT

X Oral order as per Hon'ble Shri B.S. JAIPARAMESHWAR, M(J) X

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Heard Mr.Y.Appala Raju, learned counsel for the applicant, Mr.N.R.Devraj, learned standing counsel for respondents 1-3 and Mr.K.L.Narasaiah, for R-4.

2. The applicant is presently working as Extra Departmental Branch Post Master, Vyasashramam, ~~Vyapdu village~~ ~~in~~ Mandal Tirupati Postal division. He has been continued as such by the interim orders passed by this Tribunal in this OA.

3. In response to the notification dt. 28.5.96 No.B3/74 the applicant submitted the application for considering his candidature for the regular post of EDBPM. In response to the said notification eight candidates had appeared. However the Respondent No.3 selected Respondent No.4 as the EDSBM, Vyasashramam.

has filed this OA

4. The applicant challenging the selection of R-4 and praying this Tribunal to direct the respondents to re-examine the selection based on the merits of the candidates.

5. The learned counsel for the respondents 1-3 submitted the file relating to the selection of the candidates.

6. It is to be noted that the candidature of the applicant came to be rejected on the ground that he has not submitted along with his application the photostat<sup>copy</sup> of <sup>the</sup> registered document in support of the property certificate in the name of the applicant with salable rights.

7. The applicant had submitted only the certificate of Mandal Revenue Officer with regard to the property and income. Condition No.4(iv)(a) reads as follows:-

R

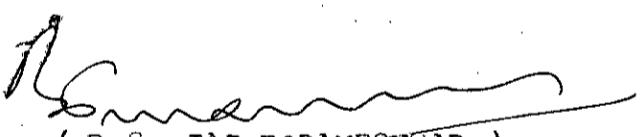
.. 2 ..

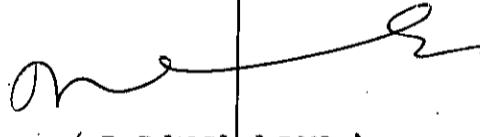
"Photostat copy of the property registered document in support of property certificate in the name of the candidate with salable rights".

8. Admittedly the applicant had not submitted the photostat copy of the property shown to have been possessed by him by the M.R.O. in the certificate. Since his application was not completed in all respects, respondents 1-3 were justified in rejecting his candidature.

9. There are no grounds to set aside the selection of the Respondent No. 4 as the EDBPM. The applicant has not challenged the notification in which he was obliged to submit the copy of the property settlement. As his application was not completed in all respects the Respondents 1-3 were within their rights to reject the claim.

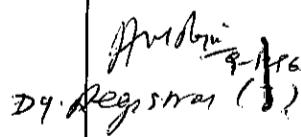
10. Hence there are no merits in this OA and the same is dismissed. No costs. All interim orders are vacated.

  
( B.S. JAI PARAMESHWAR )  
Member (Jud1.)

  
( R.RANGARAJAN )  
Member (Admn.)

26/11/96  
Dated: 26th November, 1996

( Dictated in Open Court )

  
D.Y. Regsiter (1)

sd

: 4 :

**Copy to:-**

1. The Chief Postmaster General, Union of India, A.P.Circle, Hyd.
2. The Postmaster General, Kurnool Region, Kurnool.
3. The Supdt of Post Offices, Tirupathi Division, Tirupathi.
4. One copy to Sri. Y. Appala Raju, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. K.L.Narasimha, advocate, for F-4, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(35)  
19/12/96  
9/12/96  
DA-1261/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).  
AM M. B. S. JAI (MEMO NO. M/3)

DATED: 26/11/96

ORDER/JUDGEMENT

R.A./C.P./M.A./ND.

O.A. NO.

1261/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

DESPATCH

16 DEC 1996

हृदयवाद न्यायपीठ  
HYDERABAD BENCH